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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 255/2022 & C.M.No.34237/2022**

COMMISSIONER OF INCOME TAX INTERNATIONAL
TAXATION 2 NEW DELHI

..... Appellant

Through: Mr.Kunal Sharma, Sr.Standing
Counsel for the Revenue with
Ms.Zehra Khan and Mr.Shray
Nargotra, Advocates.

versus

HUAWEI TECHNOLOGIES CO. LTD. A.Y. 2015-16

..... Respondent

Through: Ms.Kavita Jha with Mr.Udit Naresh,
Advocates.

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+ **ITA 256/2022 & C.M.No.34238/2022**

COMMISSIONER OF INCOME TAX INTERNATIONAL
TAXATION 2 NEW DELHI

..... Appellant

Through: Mr.Kunal Sharma, Sr.Standing
Counsel for the Revenue with
Ms.Zehra Khan and Mr.Shray
Nargotra, Advocates.

versus

M/S HUAWEI TECHNOLOGIES CO. LTD. A.Y. 2012-13

..... Respondent

Through: Ms.Kavita Jha with Mr.Udit Naresh,
Advocates.

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+ **ITA 257/2022 & C.M.No.34239/2022**

COMMISSIONER OF INCOME TAX INTERNATIONAL
TAXATION 2 NEW DELHI

..... Appellant

Through: Mr Mr.Kunal Sharma, Sr.Standing



Counsel for the Revenue with
Ms.Zehra Khan and Mr.Shray
Nargotra, Advocates.

versus

HUAWEI TECHNOLOGIES CO. LTD. A.Y. 2016-17

..... Respondent

Through: Ms.Kavita Jha with Mr.Udit Naresh,
Advocates.

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ITA 258/2022 & C.M.No.34240/2022

COMMISSIONER OF INCOME TAX INTERNATIONAL
TAXATION 2 NEW DELHI

..... Appellant

Through: Mr.Kunal Sharma, Sr.Standing
Counsel for the Revenue with
Ms.Zehra Khan and Mr.Shray
Nargotra, Advocates.

versus

HUAWEI TECHNOLOGIES CO. LTD. A.Y. 2014-15

..... Respondent

Through: Ms.Kavita Jha with Mr.Udit Naresh,
Advocates.

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ITA 259/2022 & C.M.No.34241/2022

COMMISSIONER OF INCOME TAX INTERNATIONAL
TAXATION 2 NEW DELHI

..... Appellant

Through: Mr.Kunal Sharma, Sr.Standing
Counsel for the Revenue with
Ms.Zehra Khan and Mr.Shray
Nargotra, Advocates.

versus



HUAWEI TECHNOLOGIES CO. LTD. A.Y. 2013-14

..... Respondent

Through: Ms.Kavita Jha with Mr.Udit Naresh,
Advocates.

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+ **ITA 260/2022 & C.M.No.34242/2022**

COMMISSIONER OF INCOME TAX INTERNATIONAL
TAXATION 2 NEW DELHI

..... Appellant

Through: Mr.Kunal Sharma, Sr.Standing
Counsel for the Revenue with
Ms.Zehra Khan and Mr.Shray
Nargotra, Advocates.

versus

M/S HUAWEI TECHNOLOGIES CO. LTD. A.Y. 2011-12

..... Respondent

Through: Ms.Kavita Jha with Mr.Udit Naresh,
Advocates.

33

+ **ITA 261/2022 & C.M.No.34243/2022**

COMMISSIONER OF INCOME TAX INTERNATIONAL
TAXATION 2 NEW DELHI

..... Appellant

Through: Mr.Kunal Sharma, Sr.Standing
Counsel for the Revenue with
Ms.Zehra Khan and Mr.Shray
Nargotra, Advocates.

versus

HUAWEI TECHNOLOGIES CO. LTD. A.Y. 2010-11

..... Respondent

Through: Ms.Kavita Jha with Mr.Udit Naresh,
Advocates.



CORAM:
HON'BLE MR. JUSTICE MANMOHAN
HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER
04.08.2022

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Present Income Tax Appeals have been filed challenging the common Order dated 09th December, 2020 passed by the Income Tax Appellate Tribunal ('ITAT') in ITA No. 6921/Del/2014, ITA No. 937/Del./2014, ITA No. 6376/Del./2016, ITA No. 6377/Del./2016, ITA No. 6799 /Del./2017, ITA No. 5506/Del./2018 and ITA No. 8263/Del./2019.

Today, learned counsel for the Appellant has handed over in Court, a photocopy of the order dated 29th October, 2021 passed by the ITAT recalling its order *vis-a-vis* Grounds 6 and 7 in an application filed under Section 254(2) of the Income Tax Act, 1961. It is pertinent to mention that the present appeals filed on 16th June, 2022 challenge the initial order of the ITAT dated 09th December, 2020 primarily with regard to Grounds 6 and 7.

Consequently, this Court disposes of the present appeals and applications as infructuous. It is clarified that if the appellant so desires, it is at liberty to file separate appeals challenging the liability to deposit advance tax and interest thereon.

MANMOHAN, J

MANMEET PRITAM SINGH ARORA, J

AUGUST 4, 2022
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